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Government of India Ministry of Finance (Department of Revenue)

New Delhi, the 28th No.4, 1995

Notification Income-tax

No.6513 (F.No.203/119/85-ITA.II): In continuation of this Office Notification No.5618 (F.No.203/246/80-ITA.II) dated 8.2.1984, it is hereby notified for general information that the Institution antioned below has been approved by Department of Science & Techology, New Delhi, the Prescribed Authority for the purposes of clause (ii) of sub-section (1) of section 35 (Thirty five/one/two) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution". subject to the following Conditions:-

- i) That the Maharogi Sewa Samiti, Warora will maintain a 🕤 separate account of the sums received by it for scientific research.
- 11) That the said Institute will furnash annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their totalincome and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
 - iv) That the said Institute will apply to Central Board of Direct Taxes, Ministry of Finance (Department of Revenue) New Delhi, 3 months in dovance before the expiry of the approval for further extension. Applications received after the date of expiry of, approval arc liable to be rejected.

Institution

Maharogi Sewa Samiti, Warora, At & Post; Anandwan, Via: Warora, Dist: Chandrapur (Maharashtra).

This Notification is effective for a period of years from 20.5.1985 to 31.3.1988. Col.

(Girish Dave)

Under Secretary to the Government of India

Copy forwarded to:-

- 1.All Commissioners of Income-tax (2 copies). 2. Dir. of Ins. II & Audit/Inv./Special Inv./RS&F/Vigilance/

- 2. Dir. of Ins. II & Audit/Inv./Special Inv./HSBH/Vigilance/ Intelligence/Recovery/P&PR, New Delhi.
 3. Dte. of O & M Services IT, Mata Sundri Lane, New Delhi.
 4. The Secy., Deptt. of Science & Tech., Tech. Bhavan, New Mehrauli Rd.
 Mew Delhi, w.r. to their O.M.No.1/499/93-TU.V.E. dated16.10.1985.
 5. The Joint Secy. & Legal Advisor, Min. of Law, New Delhi.
 6. The Medical Director; Maharogi Sewa Samiti, Warora, At & Post: Anandwan, Via: Warora, Dist: Chandrepur (Maharashtra).
 7. Comptroller & Auditor General of India (50 copies).
 8. Bulletin Section of D.I. (P&PR), New Delhi (5 copies).